

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. OA 1248 of 97

Present : Hon'ble Dr. B.C.Sarma, Administrative Member

Hon'ble Mr.D.Purkayastha, Judicial Member

PARTHA SENGUPTA

VS

UNION OF INDIA & ORS.

For the applicant : Mr.S.K.Gupta, counsel

For the respondents: Mr.P.C.Saha, counsel

Heard on : 25.3.98

Order on : 25.3.98

O R D E R

B.C.Sarma, A.M.

The dispute raised in the petition is about the prolonged suspension of the applicant and non-release of the subsistence allowance due to the applicant. The applicant contends that he was a senior clerk under the respondents and was placed under suspension following his involvement in a criminal case from 1.9.92 and his suspension is still continuing. Meanwhile the criminal case is still under investigation under CBI. His further grievance is that he has made several representations in this regard but all went in vain. Hence this petition.

2. Mr.Saha, 1d. counsel for the respondents prays for time to file reply in this case. Since a simple prayer is involved in this case we are of the view that no further time be given for filing the reply.

3. We have heard the counsel for both the parties and perused the materials on record. Our attention has been drawn to Annexure A/3 page 28 of the application, to the Railway Board's letter No.



F(E)66-SPN/1/1 dated 21.8.66. Mr. Gupta, 1d. counsel for the applicant argues that on the basis of the order not only the subsistence allowance is required to be revised by the authorities but the case of the prolonged absence is also left to the administrative authorities. *subject to be reviewed*

4. In view of the above the application is disposed of with a direction that the respondents shall treat the instant application as a fresh representation and dispose it of within 3 months from the date of communication of this order. No order is passed as to costs.

  
MEMBER (A)

  
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